

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:4166
ANSWERED ON:06.09.2012
PRODUCTION OF SUB-STANDARD FERTILIZERS
Das Shri Ram Sundar;Karwariya Shri Kapil Muni

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether some factories producing sub-standard fertilizers were unearthed in various States of the country including Uttar Pradesh;
- (b) if so, the details thereof along with the reasons therefor;
- (c) the estimated market price of sub-standard fertilizers seized from the said factories;
- (d) the action taken by the concerned authorities against such factories; and
- (e) the steps being taken by the Government to check sale of sub-standard fertilizers in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (e): No large scale cases of sale of sub standard fertilizers has been reported. In the State of Uttar Pradesh during the year 2011-12, 11345 samples of fertilizers were analysed, out of which 705 samples were found non standard i.e. 6.2%. However, during the year 2011-12 at all India level 4.9% samples of fertilizers including those from Uttar Pradesh were declared non-standard.

The quality of the fertilizer manufactured/imported or marketed in India is covered under Fertilizer Control Order, 1985. The Order prohibits the manufacture/import for sale, sell, offer for sale, stock or exhibit for sale or distribute any fertilizer which is not of prescribed standard. The State Governments are primarily enforcement agencies who appoint Fertilizer Inspectors to inspect and draw the fertilizer samples from manufacturers and dealers. The Central Government also appoints Fertilizer Inspectors who mainly inspect the imported fertilizers undergoing discharge at various ports. The Government regularly reviews the various provisions of FCO and make necessary need based amendments as and when required to ensure the effective enforcement in the country.

The State Government is empowered to take follow up action for sale of non-standard fertilizers. All the offences committed under FCO are punishable by 3 months to 7 years imprisonment and fine.